

Statement

*Statement showing no. of cases registered by national human rights
commission regarding custodial death and custodial torture
during the last three years*

| Name of incidents | 2008-09 | 2009-10 | 2010-11 |
|--|-------------|-------------|-------------|
| Death in police custody (children) | 0 | 0 | 2 |
| Death in judicial custody | 5 | 19 | 9 |
| Custodial death in juvenile home | 1 | 1 | 0 |
| Custodial death (Judicial) | 1598 | 1473 | 1426 |
| Alleged custodial deaths in judicial custody | 51 | 85 | 158 |
| Custodial death (police) | 142 | 124 | 146 |
| Alleged custodial deaths in police custody | 68 | 134 | 165 |
| Custodial torture (police) | 573 | 615 | 855 |
| Custodial death (defence) | 2 | 0 | 1 |
| Alleged custodial death (defence) | 3 | 5 | 7 |
| Custodial torture (defence) | 2 | 0 | 1 |
| Custodial death (para military) | 4 | 2 | 1 |
| Alleged custodial death (para military) | 5 | 7 | 7 |
| Custodial torture (para military) | 4 | 10 | 8 |
| Custodial death in juvenile/beggars home | 76 | 67 | 92 |
| Alleged custodial death in juvenile/beggars home | 0 | 6 | 2 |
| TOTAL : | 2534 | 2548 | 2880 |

Guidelines regarding area validity of arms license

†1629. SHRI RASHEED MASOOD:

SHRI MOHAMMED ADEEB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that according to the guidelines issued by Ministry of Home Affairs in 1995 for extension of validity of arms license, any arms license-holder can apply for all India validity; and

†Original notice of the question was received in Hindi.

(b) whether the guidelines for extension of validity of arms license in Delhi prepared in 2009 and sent to Ministry of Home Affairs were cancelled by the Ministry and new guidelines were issued, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Guidelines issued *vide* No. V-11026/106/94-Arms dated 11th October, 1995 by Ministry of Home Affairs gave directions for handling applications for extension of area validity of NPB arms licenses.

(b) No, Sir.

**Tribal and non-tribal leaders in Naxalites/
Maoist movement**

1630. SHRI MANGALA KISAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many tribal leaders and non-tribal leaders have been involved in the naxalites and Maoists movement in Odisha, Jharkhand and Chhattisgarh;

(b) if so, whether Home Department, Central Government and State Government have identified the persons who are leading the movement; and

(c) how many top leaders of the movement are in jail custody?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Government of India does not maintain the caste profile of CPI (Maoist) leaders of Odisha, Jharkhand and Chhattisgarh. However, in the Politburo and Central Committee of CPI (Maoist), the presence of tribals is almost negligible. The Central/State Governments have identified Maoist cadres leading the insurgency.

(c) A total number of 12 Politburo/Central Committee members of CPI (Maoist) are in jail at present.

Maintenance of interceptor boats in Odisha

1631. SHRI MANGALA KISAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government would take immediate steps for establishment of Mini workshop by Garden Reach Shipbuilders and Engineers Limited (G.R.S.E.) Kolkata in Odisha for maintenance of interceptor boats; and

(b) whether Government would sanction required funds for construction of 13 more Jetties for 13 marine police stations sanctioned in Phase-II in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) There is no proposal for establishment of Mini workshop by G.R.S.E.,